The Uttar Pradesh Sthaniya Nikaya (Alpkalik Vyavastha) Adhiniyam, 1963
Act 22 of 1963

Keyword(s):
Local Body, Re-constitution, Extension of Term of Local Bodies, Supression of
Town Area Committees

Amendment appended: 27 of 1964, 2 of 1965, 25 of 1965
UTTAR PRADESH STHANIYA NIKAYA (ALPKALIK VYAVASTHA) ADHINIYAM, 1963

(U. P. Act No. XXII of 1963)

[Authoritative English †text of the Uttar Pradesh Sthaniya Nikaya (Alpkalik Vyavastha) Adhiniyam, 1963.]

AN ACT
to provide for temporary extension of the term of certain local bodies and the period of supersession of certain Town Area Committees.

IT IS HEREBY enacted in the fourteenth year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Sthaniya Nikaya (Alpkalik Vyavastha) Adhiniyam, 1963.

(2) It shall extend to the whole of Uttar Pradesh.

2. In this Act—

(a) "local body" means a municipal board, or a notified area committee, within the meaning of the U. P. Municipalities Act, 1916, or a town area committee within the meaning of the U. P. Town Areas Act, 1914;

(b) "re-constitution" means the constitution of a fresh local body by notification, in the case of—

(i) a municipal board or a notified area committee, under section 56 of the U. P. Municipalities Act, 1916;

(ii) a town area committee, in pursuance of the provisions of section 6-H of the U. P. Town Areas Act, 1914;

(c) a reference to any section of the U. P. Municipalities Act, 1916 in relation to notified areas shall be deemed to be reference to that section as applied to notified areas by notification under sub-section (1) of section 338 of the said Act.


Passed in Hindi by the Uttar Pradesh Legislative Council on September 18, 1963 and by the Uttar Pradesh Legislative Assembly on October 17, 1963.

Received the Assent of the Governor on October 22, 1963 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated October 23, 1963.

†Published in the Uttar Pradesh Gazette Extraordinary, dated October 23, 1963.
Temporary extension of term of certain local bodies:
U. P. Act II of 1914.
U. P. Act II of 1914.

Temporary extension of period of supersession of certain town area committees.
U. P. Act II of 1914.

3. The extended term of a local body which is due to expire earlier than the thirtieth day of June, 1964 and which cannot be extended under the provisions of the U. P. Municipalities Act, 1916, or the U. P. Town Areas Act, 1914, shall extend up to the day of its reconstitution but not later than the thirtieth day of June, 1964 and the extension so made shall have the same effect as if it were made under the proviso to sub-section (1) of section 10-A of the U. P. Municipalities Act, 1916 or the proviso to sub-section (1) of section 6 of the U. P. Town Areas Act, 1914, as the case may be.

4. The period of supersession of the Jewar, Bahjoi and Kuraoli town area committees shall extend up to the day of reconstitution of the committees for these town areas but not later than the thirtieth day of June, 1964 and the extension so made shall have the same effect as an order made under sub-section (1) of section 36 of the U. P. Town Areas Act, 1914.
UTTAR PRADESH STHANIYA NIKAYA (ALPAKALIK VYAVASTHA) (SANSHODHAN) ADHINIYAM, 1965

(U. P. ACT NO. II OF 1965)

[Authoritative English Text* of the Uttar Pradesh Sthaniya Nikaya [Alpakalik Vyavastha] (Sanshodhan) Adhiniyam, 1965.]

AN
ACT

further to amend the Uttar Pradesh Sthaniya Nikaya (Alpakalik Vyavastha) Adhiniyam, 1963.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Sthaniya Nikaya (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1965.

2. The full-stop occurring at the end of section 3 of the Uttar Pradesh Sthaniya Nikaya (Alpakalik Vyavastha) Adhiniyam, 1963 shall be substituted by a colon and thereafter the following proviso shall be added, namely:—

“Provided that if for some reason beyond the control of the State Government, it is not possible to hold or complete the general election to a local body or to notify its reconstitution before 31st day of December, 1964, the State Government may by notification in the official Gazette direct that in relation to such local body this section shall have effect as if for the words and figures ‘thirty-first day of December, 1964’ the words and figures ‘thirteenth day of June, 1965’ were substituted.”

3. (1) The Uttar Pradesh Sthaniya Nikaya (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhyadesh, 1964 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had commenced on the 29th day of December, 1964.


Passed in Hindi by the Uttar Pradesh Legislative Assembly on February 16, 1965, and by the Uttar Pradesh Legislative Council on March 5, 1965.

Received the Assent of the Governor on March 12, 1965 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated March 19, 1965.

PSUP—A. P. 15 Genl. (Leg.)—1965. 1,862 (M).